



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777
(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Aug/202425/5**DATED:** 22/08/2024Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. All cases for prior fixation of norms will be dealt with on priority and accordingly, an updated/new agenda will be prepared before the meeting.

Meeting No. NC/6/MEET/Aug/202425/5 dated 22/08/2024 of Norms Committee - VI for the year 2024-25 was held on 22/08/2024 under the Chairmanship of Shri. Anil Aggarwal, Additional DG to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Nand Lal, Technical Consultant	DGFT
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT
5	Krishna Murari, Technical Consultant	MoFPI

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	2 / NC/6/MEET/Aug/202425/5
Case Status	Case Approved
Party Name	TEAM UNITED MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002251AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The export item Blended Black Tea (1000000.00 Kg) will contain imported Black Tea (500000.00 Kg). 1. The grade, quality& origin of imported tea should match with the tea exported . 2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 4. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. 5. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition &	

Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	JALESHWARI MANUFACTURERS LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002379AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on OM No. 19015/08/2021-Trade (96427) dated 05.12.2023 from the Department of Agriculture & Farmer's Welfare, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/Aug/202425/5				
Case Status	Case Approved				
Party Name	JABS INTERNATIONAL PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024				
HQ File Number	HQRNORM APPLY 00002156AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
S.No	Export Item	Quantity (MTS)	S.No	Import Item	Quantity (MTS)
1.	Sterilized Cardamom	300.0	1.	Cardamom Whole	300.0

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
4. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.
5. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	5 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that a PH dated 20.06.2024 was held with the firm as requested by the Technical Authority, i.e, National Sugar Institute, Kanpur. The reply of the firm is forwarded to National Sugar Institute and their comments are awaited. The case stands deferred to 03.10.2024.	

Case No.	6 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2024 followed by reminders to furnish technical information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	7 / NC/6/MEET/Aug/202425/5			
Case Status	Case Approved			
Party Name	YASHASWI FISH MEAL AND OIL COMPANY			
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024			
HQ File Number	HQRNORM APPLY 00002044AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin , with the following observations and allowing following inputs;				
i. The export item is unfit for human consumption. ii. Both the export/import items are in powder form iii. No vitamins are added in the production process				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Finished fish meal (dried, pulverised sieved & packed in powder form) (unfit for human consumption)	4807.7	Finished fish meal (unfinished) (unfit for human consumption) in powder form	5000.0
2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.				
3. No Advance Authorisation should be issued on repeat basis based on the fixation of above				

mentioned adhoc norms.

4. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	3F INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002000AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the issue is already under the examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 03.10.2024.	

Case No.	9 / NC/6/MEET/Aug/202425/5				
Case Status	Case Approved				
Party Name	NESTLE INDIA LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024				
HQ File Number	HQRNORM APPLY 00001965AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Lactogen	1318070.0	1.	Skimmed Milk	594070.0

	3		2.	Tricalcium Citrate INS333 MR1 SSA Low Mn	10571.0
			3.	Lactose Edible Powder Infant Wet Mix HF	163516.0
			4.	Potassium Phos DibasicPwdr INS340ii	646.0
			5.	Oil Mix 120 INS307b/304/330 Non- GMO	221854.0

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy condnions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

4. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may tale suitable consequential action accordingly.

Case No.	10 / NC/6/MEET/Aug/202425/5
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001928AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, with the following observations and allowing following inputs; i. The export item is unfit for human consumption. ii. Both the export/import items are in powder form. iii. No vitamins are added in the production process.	

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption)	4807.7	Fish Meal (Unfinished) (Unfit for human consumption) In Powder Form	5000.0

2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

4. All Policy condnions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Aug/202425/5				
Case Status	Case Approved				
Party Name	GADRE MARINE EXPORT PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024				
HQ File Number	HQRNORM APPLY 00001886AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin , allowing the following inputs;					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop etc(Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded,	3600000.0	1.	FROZEN FISH PASTE (SURIMI)	1800000.0
			2.	WHEAT / POTATO STARCH	252000.0
			3.	MODIFIED TAPIOCA STARCH	288000.0
			4.	CARRAGEENAN AQUAGEL	57600.0
			5.	MIRIN	104400.0
			6.	FROZEN COOKED CRAB	54000.0

Shrimp tails, Lobster Tails, Scallop etc)				MEAT	
			7.	TRANSGLUTAMINASE	3600.0
			8.	CRAB EXTRACT	32400.0
			9.	CRAB MEAT EXTRACT (CME)	19800.0
			10.	CRAB FLAVOUR	27000.0
			11.	CRAB SEASONING	14400.0
			12.	FROZEN BOILED / COOKED CRAB PINCERS	115200.0
			13.	FOOD ADDITIVES - HELSHASA FUSO	10800.0
			14.	FOOD ADDITIVES - TASTE UP L1	10800.0
			15.	FOOD COLOR - TOMATO RED COLOUR	3240.0
			16.	SHRIMP FLAVOUR	27000.0
			17.	SHRIMP EXTRACT	32400.0
			18.	LOBSTER FLAVOUR	27000.0
			19.	SCALLOP FLAVOUR	27000.0
			20.	7CM BAMBOO SKEWER WITH SINGLE HANDLE IN 2CM	115200.0

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy condntions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

4. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024

HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	13 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	14 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek the following information** :

"Value of by products produced during export production along with GST sale invoice"

The case stands deferred to 03.10.2024.

Case No.	15 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001579AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2024 followed by reminders to furnish technical information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	16 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001578AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on	

18.03.2024 followed by reminders to furnish technical information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	17 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 03.10.2024.	

Case No.	18 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001577AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2024 followed by reminders to furnish technical information. Despite repeated reminders,	

the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	ADF FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00000744AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 03.10.2024.	

Case No.	20 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	BALAJI NUTS COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00000979AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	

- i. Method of Walnut Oil extraction -Cold or Hot or Solvent.
- ii. Revised Process Flow Chart indicating step-wise wastage claimed along with their justification.
- iii. Any specific Variety of Walnut in shell is to be imported as there is varietal effect on containing Oil content.
- iv. Any other information in support of the claim of wastage.
- v. Technical specifications of walnut oil.
- vi. Past experience/turnover in exporting walnut oil along with indicative Shipping Bills.
- vii. Whether the manufacturing activity i.e., oil extraction will be done by the firm or its supporting manufacturer or jobber and details thereof.
- viii. The quantity of de-oiled meal leftover, with percentage oil content and its sale value.

The case stands deferred to 03.10.2024.

Case No.	21 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001630AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export item and import item are same and there is no manufacturing activity involved. Therefore, the Committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	22 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00008411AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	23 / NC/6/MEET/Aug/202425/5
Case Status	Case Withdrawn
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001167AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the norms on the present application of the firm has already been fixed under Para 4.06 of HBP, 2023 in M.No. 02 dated 20.06.2024. The Committee, therefore, decided to withdraw this application from the agenda.	

Case No.	24 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 03.10.2024.

Case No.	25 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	26 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 03.10.2024.

Case No.	27 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	28 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001971AM25
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018
Norms Committee Decision: NC considered the case as per agenda and noted that review of this case has already taken place in M.No. 02 dated 25.05.2023. The case was rejected in M.No. 02 dated 25.05.2023 and the Committee decided to maintain "Status Quo". RA may take subsequent consequential action accordingly.	

Case No.	29 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	30 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001357AM25
RA File Number	039404000736 AM18
Licence No and Date	0310824770/29/10/2018
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	31 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred

Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001359AM25
RA File Number	039404000203 AM19
Licence No and Date	0310827803/19/03/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i. Supporting literature substantiating their claim. ii. Certificate of Analysis (COA). iii. Bill of entry. iv. Export supply order and shipping documents. The case stands deferred to 03.10.2024.	

Case No.	32 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001364AM25
RA File Number	039404000204 AM19
Licence No and Date	0310827810/19/03/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i. Supporting literature substantiating their claim. ii. Certificate of Analysis (COA). iii. Bill of entry. iv. Export supply order and shipping documents. The case stands deferred to 03.10.2024.	

Case No.	33 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI Mysore and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	34 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	35 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred

Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001365AM25
RA File Number	039404000011 AM20
Licence No and Date	0310834918/18/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i. Supporting literature substantiating their claim. ii. Certificate of Analysis (COA). iii. Bill of entry. iv. Export supply order and shipping documents. The case stands deferred to 03.10.2024.	

Case No.	36 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001368AM25
RA File Number	039404000013 AM20
Licence No and Date	0310835101/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i. Supporting literature substantiating their claim. ii. Certificate of Analysis (COA). iii. Bill of entry. iv. Export supply order and shipping documents. The case stands deferred to 03.10.2024.	

Case No.	37 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001366AM25
RA File Number	039404000012 AM20
Licence No and Date	0310835097/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i. Supporting literature substantiating their claim. ii. Certificate of Analysis (COA). iii. Bill of entry. iv. Export supply order and shipping documents. The case stands deferred to 03.10.2024.	

Case No.	38 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001917AM25
RA File Number	039404000805 AM20
Licence No and Date	0310836396/27/05/2020
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001906AM25
RA File Number	NA
Licence No and Date	0310836394/27/05/2020
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	40 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001914AM25
RA File Number	NA
Licence No and Date	0310836393/27/05/2020
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	41 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001915AM25
RA File Number	NA
Licence No and Date	0310836397/27/05/2020
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	42 / NC/6/MEET/Aug/202425/5			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024			
HQ File Number	HQRNORM REVIW00002182AM25			
RA File Number	039504000649 AM20			
Licence No and Date	0310837364/23/07/2020			
Norms Committee Decision:				
NC considered the case as per agenda and decided to proceed in accordance with the PRC decision dated 01.08.2024 and the revised SION E-125. Accordingly, the modified enhanced inputs as per the request of the firm are follows:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF)	868.90	Shea Nut (Oil Content 45 +/- 1%)	2180.939
			Palm Mid Fraction (PMF)	434.45

i. Import items are required to comply with all requirements of Food Safety and Standards Act,

2006 and Rules and Regulations made there under.

ii. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

iii. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.

iv. The firm has to produce COA from NABL Accredited Laboratory at the time of EODC.

v. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take suitable consequential action accordingly.

Case No.	43 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00002178AM25
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	44 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001326AM24

RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	45 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Mane Kancor has responded to the queries raised by National Sugar Institute of Kanpur in the VC. The replies have been sent to National Sugar Institute of Kanpur for further examination. The case has been deferred to 03.10.2024	

Case No.	46 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00001335AM25
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm;**

"The proforma invoice of the sterilization equipment".

The case stands deferred to 03.10.2024.

Case No.	47 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2024 followed by multiple reminders to furnish technical information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	48 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 03.10.2024.

Case No.	49 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	50 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.01.2024 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for	

regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.01.2024 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM REVIW00008978AM24
RA File Number	03AX04000025 AM24
Licence No and Date	0311022703/11/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted the comments of the Technical Authority, Tech 2. However, the Committee decided to obtain greater clarity on the changes made in the description of the import and export product vis-a-vis the request of the firm.	

The case stands deferred to 03.10.2024.

Case No.	53 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	54 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	55 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	56 / NC/6/MEET/Aug/202425/5
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001506AM24
RA File Number	08AX04000406 AM24
Licence No and Date	0811008391/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.12.2023 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	57 / NC/6/MEET/Aug/202425/5				
Case Status	Case Approved				
Party Name	INDIAN HYDROCOLLOIDS				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024				
HQ File Number	HQRNORM APPLY 00009133AM24				
RA File Number	08AX04002169 AM24				
Licence No and Date	0811011022/14/03/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;					
S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Cassia Tora Powder	1.00	1.	Cassia Tora Seeds	1.01
RA may take subsequent consequential action accordingly.					

Case No.	58 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00009371AM24
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL ;	
1. Thickness/GSM of export items and GSM of the import items.	
2. CAD indicating efficiency etc., of each import item to manufacture export items.	
3. Complete calculation of requirement of import items separately for each export item indicating net content and wastage separately.	

The case stands deferred to 03.10.2024.

Case No.	59 / NC/6/MEET/Aug/202425/5
Case Status	Case Withdrawn
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001856AM25
RA File Number	NA
Licence No and Date	0311034463/07/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the norms in the present application of the firm has already been fixed under Para 4.06 of HBP, 2023 in M.No 01 dated 02.05.2024. The Committee, therefore, decided to withdraw this application from the agenda.	

Case No.	60 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI, Mysore and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 03.10.2024.	

Case No.	61 / NC/6/MEET/Aug/202425/5
Case Status	Case Approved
Party Name	BLUE OCEAN BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00001980AM25
RA File Number	03AX04001871 AM25
Licence No and Date	0311035581/18/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms on a Net to Net basis in line with the Packaging Policy laid down. RA may take suitable consequential action accordingly.	

Case No.	62 / NC/6/MEET/Aug/202425/5
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002088AM25
RA File Number	05AX04001237 AM25
Licence No and Date	0511026825/23/07/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech 1. Taking a cue from SION K-119, the Committee decided to allow import quantity as applied by the firm. RA may take subsequent consequential action accordingly.	

Case No.	63 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024

and Date	
HQ File Number	HQRNORM APPLY 00002131AM25
RA File Number	02AX04000247 AM25
Licence No and Date	0211006973/24/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; i. Justification of 52.6% wastage in making blanks with the help of drawings and commercial value of waste generated. ii. Justification of 4% wastage in tungsten carbide balls. iii. Copy of earlier NC decision for similar or same case. The case stands deferred to 03.10.2024.	

Case No.	64 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002228AM25
RA File Number	05AX04001229 AM25
Licence No and Date	0511026686/30/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; i. Clarification regarding unit of exports of lamps . ii. Justification for 4% wastage. The case stands deferred to 03.10.2024.	

Case No.	65 / NC/6/MEET/Aug/202425/5
Case Status	Case Deferred

Party Name	SHIVAM MINERALS AND ALLIED INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 5 and 22/08/2024
HQ File Number	HQRNORM APPLY 00002318AM25
RA File Number	08AX04000691 AM25
Licence No and Date	0811012283/05/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech NL and their comments are awaited. The Committee decided to send a reminder to Tech NL to expedite their comments. The case stands deferred to 03.10.2024.	

MINUTES OF MANUAL AGENDA M.NO 05 DATED 09.09.2024

Case No. M-008	Party Name: M/s Manorama Industries Pvt Ltd.	MeetNo/Date: NC/6/MEET/Aug/202425/05 Date: 09.09.2024	Status: Deferred
HQ File : HQRNORMREVIW00003853AM23	RLA File :	Lic.No/Ecom No:	
Subject: Revision of SION E-125 for export of "Shea Stearine" against import of "Crude Shea Butter".			
Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 03.10.2024.			